

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OSIA GEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Osia Gems Private Limited
2.	Date of incorporation of corporate debtor	04/07/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36912MH2008PTC184317
5.	Address of the registered office and principal office (if any) of corporate debtor	EC-2131-2133, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (E), Mumbai-400051
6.	Insolvency commencement date in respect of corporate debtor	17th February, 2020 (Order received by Email from NCLT on 18 th February, 2020)
7.	Estimated date of closure of insolvency resolution process	15 th August, 2020 (180 days from 17 th February, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Adesh Kumar Gupta Reg. No.: IBBI/IPA-001/IP-P00747/2017-2018/11251
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Adesh Kumar Gupta 408 , Dheeraj Heritage Near Milan Subway Junction , S.V. Road Santacruz (W) Mumbai-400054 Email: adeshkgupta.ird@probizadvisor.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Adesh Kumar Gupta 408, Dheeraj Heritage, Milan Subway Junction, S.V.Road, Santacruz (West), Mumbai-400054 Email: adeshkgupta.ird@probizadvisor.com DMKH Insolvency Resolution Services LLP. 803/804 Akshok Heights, Old Nagardas X Road, Opp. Saraswati Apartment, Gundavali, Andheri (East), Mumbai – 400069. Tel No. 26824800/4900, Mobile No. : 9821142587. Email: osiagems.ird@gmail.com
11.	Last date for submission of claims	3 rd March, 2020 (14 days from receipt of NCLT Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Osia Gems Private Limited on 17th February, 2020.

The creditors of Osia Gems Private Limited are hereby called upon to submit their claims with proof on or before 3rd March, 2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

19th February, 2020
Mumbai



A handwritten signature in blue ink, appearing to read "Adesh K Gupta".

Adesh Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P00747/2017-2018/11251